

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

Appeal No.110/ND/2018

IN THE MATTER OF:

Mr. Mritunjaya Bhaskar

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 05.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondent :

ORDER

Learned Counsel for the appellant is present and moves this petition. It is represented by the Ld. Counsel for the appellant that an advance copy of the appeal/petition along with annexure has been served upon the respondent ROC. ROC to file its reply /observations within 3 weeks from today.


*It is represented that*

In relation to the Affidavit of service, the same has also been filed vide diary No.794 dated 25.1.2018. However, the same is not available on record of this Tribunal. D

The Bench Officer is directed to check for the same and up-date the records in this regard. In relation to the Income tax Department, Ld. Counsel for the appellant states that a copy along with relevant documents annexed therein will be duly sent to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off and a copy in addition shall also be made available to the Ld. Standing Counsel appearing before this Tribunal for Income tax Department within a period of one week.

Income tax Department, on receipt of the appeal papers to file their observations, if any, within a period of 3 weeks thereafter.

List on 12.3.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit